MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
NOTIFICATION

New Delhi, the 25th February, 2021

S.O. 942(E).—In exercise of power conferred by clause (v) of sub-rule (1) of rule 2 of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, the Central Government hereby specifies fifty lakh registered users in India as the threshold for a social media intermediary to be considered a significant social media intermediary.

[F. No. 16(4)/2020-CLES]
Dr. RAJENDRA KUMAR, Addl. Secy.